

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

MONDAY, THE TWENTY SECOND DAY OF APRIL
TWO THOUSAND AND TWENTY FOUR

:PRESENT:

THE HONOURABLE SRI JUSTICE B.VIJAYSEN REDDY

WRIT PETITION NO: 10705 OF 2024

Between:

Ranjer Gangaprasad, S/o Gangadhar.

...Petitioner

AND

1. The State of Telangana, Rep. by Principal Secretary, Home Department, Secretariat Buildings, Secretariat, Hyderabad.
2. The Superintendent of Police, Nirmal District 504 106.
3. The Deputy Superintendent of Police, Bhainsa Division, Nirmal District.
4. Sub Divisonal Police Officer, Nirmal.
5. Station House Officer, Tanoor Police Station, Nirmal-District.

...Respondents

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ, Order or Direction, more particularly one in the nature of **Writ of Mandamus** declaring the action of the respondents more particularly Respondent No.4 in refusing the permission to the Petitioners to organize Lord Sri Veera Hanuman Vijaya Yatra on 23/4/2024 vide impugned proceedings Vide. Application No. 1521190424103259654 dated. 19/04/2024 as illegal, arbitrary, unconstitutional and set aside the same and consequentially direct the respondents to permit the petitioners to carryout Lord Sri Veera Hanuman Vijaya Yatra on 23/04/2024 on the eve of Sri Hanuman Jayanthi, in Tanoor village, Nirmal Mandal, Nirmal District;

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the proceedings Vide Application No. 1521190424103259654 dated. 19/04/2024 consequently directing the respondents to permit the petitioners to carryout Lord Sri Veera Hanuman Vijaya Yatra on 23/4/2024 on the eve of Hanuman Janmothsav (Jayanthi) in Tanoor Village, Nirmal Mandal, Nirmal District, pending the disposal of the writ petition on the file of the High Court.

The Petition coming on for hearing, upon perusing the Petition and the affidavit filed in support thereof and upon hearing the arguments of Sri Abhinav Krishna Uppaluri,

Advocate for the Petitioner, GP For Home, for the Respondents and the Court made the following.

ORDER

Learned counsel for the petitioner submitted that in similar circumstances, Lord Sri Rama Shobha Yatra was conducted in Tanur Village and Mandal, Nirmal District, on 17.04.2024 on the eve of Sri Rama Navami festival celebrations pursuant to the order dated 15.04.2024 passed by this Court in W.P.No.9562 of 2024 (Ex.P4). It is further submitted that the said Yatra was performed peacefully and there were no untoward incidents reported. The same is not disputed by the learned Assistant Government Pleader for Home.

In view of the above, respondent Nos.4 and 5 are directed to permit the petitioner to take out Lord Sri Veera Hanuman Vijaya Yatra on 23.04.2024 on the eve of Sri Hanuman Jayanthi in Tanoor Village, Nirmal Mandal, Nirmal District, in the following route:

“Starting from Vittaleshwar Mandir - Bus Stand - Telangana Grameena Bank - Kolli Galli - Post Office - ending at Vittaleshwar Temple”

The petitioner shall not play music system within 150 meters of the nearby mosques. The petitioner shall also ensure that the persons with criminal antecedents do not participate in the Vijaya Yatra. The participants shall not raise any communal and politically sensitive and provocative statements during the programme.

Post on 29.04.2024.

**SD/-N. CHANDRA SEKHAR
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. The Principal Secretary, Home Department, Secretariat Buildings, Secretariat, Hyderabad.
2. The Superintendent of Police, Nirmal District 504 106.
3. The Deputy Superintendent of Police, Bhainsa Division, Nirmal District.
4. The Sub Divisonal Police Officer, Nirmal.
5. The Station House Officer, Tanoor Police Station, Nirmal-District.

(Addresses 1 to 5 by RPAD)

6. One CC to Sri Abhinav Krishna Uppaluri, Advocate [OPUC]
7. Two CCs to GP For Home, High Court at Hyderabad. [OUT]
8. One spare copy

SP

HIGH COURT

BVR,J

DATED:22/04/2024

NOTE: POST ON 29.04.2024

ORDER

WP.No.10705 of 2024

DIRECTION

